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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

RA No.155/93 in
OA No.2597/90

Date of decision:24.5.93.

Sh.K.P.Pandey Applicant
vs.
Union of India & ors..... Respondents

CORAM:THE HON'BLE MR.I.K.RASGOTRA, MEMBER(A)

THE HON'BLE MR.J.P.SHARMA, MEMBER(J)

For the Applicant Sh.N.Ranganathasamy, Counsel:

ORDER (ORAL)

(BY HON'BLE MR.I.K.RASGOTRA, MEMBER(A))

This RA has been filed for review of the order dated 12.11.92 passed in circulation in RA No.342/92 in OA No.2597/90 rejecting the same on the ground that the same was not covered by the statutory provisions of Order XLVII of Code of Civil Procedure. In fact this a review of review. In terms of Rule 17(4) of the Central Administrative Tribunal(Procedure) Rules,1987 where an application for review of any judgement or order has been made and disposed of, no further application for review shall be entertained in the same matter.

The Learned counsel for the Review Applicant relies on Section 22(3)(f) of the Administrative Tribunals Act,1985. He submits that there is a contradiction in Rule 17(4) of the Central Administrative Tribunal (Procedure) Rules,1987 and the provision of Section 22(3)(f) of the Administrative Tribunals Act,1985. We do not find any such

contradiction. Accordingly, this RA is not maintainable and

is rejected as such.

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(J.P.Sharma)
Member(J)

Sukhpal

(I.K.Rasgotra)
Member(A)

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